

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 46/7/HDB/2018
NAME OF THE COMPANY	Bhagwati Facts & Edible oils Pvt Ltd
NAME OF THE PETITIONER(S)	Andhra Bank
NAME OF THE RESPONDENT(S)	Bhagwati Facts & Edible oils Pvt Ltd
UNDER SECTION	Sec 7 of IBC

Counsel for Petitioner(s):

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Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Sethu Madhava Rao V. Dyumani	Adv	9393009284 dyumani1989@yahoo.co.in	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard Mr.V.Sethu Madhava Rao and Ms.V.Dyumani Learned Counsel for the Petitioner submitted that a proof of delivery of the notice issued by Financial Creditor under section 7 of IBC.

None appeared for the Corporate Debtor (M/s. Bhagwati Facts & Edible Oils Pvt Ltd). The Learned Counsel has also under taken to serve the personal notice and also inform the Corporate Debtor about the next date of hearing.

Post the case on 07.03.2018



Member (T)



Member (J)